

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RA 22/2002

DATE OF ORDER : 29.10.2002

Kedarlal Bairwa son of Shri Chiranjilal resident of Railway Quarter No. 46, Gangapur City, working as JTO Niwai, Telephone Exchange Niwai District Tonk.

....Applicant.

VERSUS

1. The Union of India through Secretary, Ministry of Communication, Department of Telecommunications, Sanchar Bhawan, New Delhi.
2. The Chief General Manager, Telecom, Rajasthan Telecom Circle, Sardar Patel Marg, C-Scheme, Jaipur.

....Respondents,.

Mr. Rajeev Bhatia, Proxy counsel for  
Mr. Neeraj Bhatia, Counsel for the applicant.

CORAM


Hon'ble Mr. H.O. Gupta, Member (Administrative)  
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Review Application has been filed for reviewing the order of the Tribunal dated 17.5.2002 passed in OA No. 479/2000.

2. We have heard the learned counsel for the applicant. The MA No. 309/2002 for condonation of delay was considered. Based on the submissions made therein a delay of about three weeks is condoned.
3. We do not find any error apparent on the face of the record in our judgement. The arguments advanced by the learned counsel for the applicant were duly ~~already~~ considered by the Tribunal. In the circumstances, there is no merit in this Review Application. It is accordingly dismissed.

  
(M.L. CHAUHAN)  
MEMBER (J)

  
(H.O. GUPTA)  
MEMBER (A)